

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)
Revised Hearing Schedule for the month December, 2019

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
17.12.2019 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	426/MP/2019	YSL	Petition under Section 66 and 79 of the Electricity Act, 2003 read with Regulations 14 and 15 of CERC (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents to effect re-accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and grant / issue the RECs.(On admission)
	2.	303/TL/2019	KTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Khetri Transco Limited.
	3.	344/TL/2019	BKTL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Bikaner-Khetri Transmission Limited.
	4.	328/TD/2019	AESPL	Petition for surrender of inter-State trading licence (Category-II) issued to Amplus Energy Solutions Private Limited.
	5.	436/MP/2019	NLCIL	Petition seeking Commission's permission to maintain status-quo for drawl of start-up power and injection of infirm power under UI mechanism till declaration of COD of Unit 1&2 or 31.3.2019 whichever is earlier.
	6.	438/MP/2019	NTPC	Petition seeking Commission's permission to allow the drawl of start-up power for U#2 (800 MW) of Lara STPS (2x800 MW) from the grid beyond the period of fifteen months (after 20.11.2019).
	7.	145/TT/2018	EPTCL	Petition for determination of transmission tariff from the anticipated DOCO to 31.3.2019 for 400 kV D/C Mahan-Sipat and 2x50 MVAR line reactors at Mahan Pooling Sub-station and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay.
	8.	276/TT/2019	EPTCL	Petition for determination of tariff for Stage-I Assets for Inter-State Transmission of Electricity under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
	9.	141/TT/2019	OPTCL	Petition for approval of tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated 12.5.2017 in Petition No. 7/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 .
	10.	362/TT/2019	RVPN	Petition for determination of tariff for the year 2018-19 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.
	11.	388/TT/2019	MPPTCL	Petition for determination of transmission tariff for FY 2014-15 to FY 2018-19 of the Transmission Lines belonging to the Petitioner (MPPTCL) conveying Electricity as ISTS lines, for inclusion of these Assets in computation of Point of Connection Charges and Losses in accordance with the CERC (Terms & Conditions of Tariff) Regulations 2014 and (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010.
	12.	147/TT/2019	PGCIL	Petition for determination of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff

				block For Transmission System Associated with Augmentation of Transformation Capacity in Northern region Part-A in Northern Region consisting of Asset-I: 500 MVA, 400/220/33 kV ICT-I along with associated bays at Moga S/s (DOCO: 1.7.2013) ; Asset-II : 500 MVA, 400/220/33 kV ICT-II along with associated bays at Moga S/s (DOCO: 1.3.2014); Asset-III : 500 MVA 400/220 kV Spare Transformer for Northern Region at Neemrana .
	13.	35/TT/2019	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for ASSET-1:1x500MVA,400/220/33kV ICT along with associated bays at Trichy Sub-station under System strengthening-XX in Southern Region.
	14.	49/TT/2019	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Transmission Asset ASSET- 1: Tumkur (Pavagada) pool-Hiriyur 400 kV D/C line along with associated bays & equipment's at both ends under Transmission System for Ultra mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I.
Coram: Chairperson Member (MKI)	1.	11/RP/2019	KBUNL	Petition for Review of order dated 29.4.2019 in Petition No. 74/GT/2017.
	2.	44/RP/2018	GUVNL	Petition for Review and modification of the order dated 17.9.2018 in Petition No. 235/MP/2015.
	3.	35/RP/2018 alongwith I.A.No.74/2018	MBPL	Petition for Review and modification of order dated 27.5.2016 in Petition No. 261/TT/2015.
	4.	232/MP/2018	MBP(MP)L	Petition under Section 79 (1) (f) read with section 79 (1) (k) of the Electricity Act, 2003 seeking adjudication of dispute arising out of the letter issued by PGCIL dated 2.5.2018, 23.7.2018 and 6.8.2018 which have been issued illegally and arbitrarily and are patently against the scheme of the regulatory framework issued by the CERC in this regard.
17.12.2019 Tuesday At 3.00 P.M.		Public Hearing		Public hearing on Proposed Methodology for Estimation of Electricity Generated from Biomass in Biomass Co-fired Thermal Power Plants.
18.12.2019 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	323/MP/2019	CTU	Petition to direct the Respondent to forthwith make payment towards late payment surcharge under the invoice dated 21.1.2019 issued by the Petitioner.(On admission)
	2.	429/MP/2019	NLC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems. (On admission)
	3.	446/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 and order dated 8.10.2018 in Petition No. 133/MP/2016 seeking provisional approval of the additional capital and operational expenditure on account of installation of various Emission Control System in compliance of Ministry of Environment, Forest and Climate Change Notification dated 7.12.2015 re: emissions.(On admission)
	4.	318/MP/2019	NER-IITL	Petition under Section 79(1)(c), Section 18 and Section 17(3) of the Electricity Act, 2003, read with Regulation 19 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission Licence and other related matters) Regulations, 2009, and invoking all other enabling powers of the Central Electricity Regulatory Commission (Commission) permitting the amendment of the Transmission License dated 23.5.2017 (Transmission License) granted to the NER-II Transmission Limited (Petitioner NER-II) for establishing Transmission System for NER System Strengthening Scheme-II (Part-B) and V, (NER-II B & V) on Build, Own, Operate and Maintain basis (Project) and accordingly allowing carving out of Silchar Misa 400 kV D/C (quad) transmission line from the purview of the aforesaid Transmission License and to vest the same in the favour of a separate entity i.e. Sterlite Grid 12 Limited (Respondent No. 1/ SGL12).(On admission)
	5.	408/AT/2019	WRSS XXI	Petition for adoption of Transmission Charges with respect to

		(A)	the Transmission System being established by WRSS XXI (A) Transco Limited.
6.	409/TL/2019	WRSS XXI (A)	Petition under Sections-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Grant of Transmission License to WRSS XXI (A) Transco Limited.
7.	334/MP/2019	ERLDC	Petition for Non-compliance of Section 29 of the Electricity Act, 2003 , Regulations 2.3.1(5), 2.3.1(6) and 2.3.1(7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 8 (6) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 6 and Regulation 8 of the Central Electricity Authority (Grid Standards) Regulations, 2010 with Regulation 1.5 of Indian Electricity Grid Code, Section 29(6) and Section 142 of the Electricity Act,2003.
8.	380/MP/2019 alongwith I.A.No.83/2019	OPGCL	Petition under Sections 29(5), 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 6.4.2(c)(iii), 7(1) and 7(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking directions for shifting of Control Area from Eastern Load Despatch Centre to Odisha State Load Despatch Centre and operating the bus coupler between Petitioner's 2 x 660 MW Units (viz. Units 3 and 4) in closed condition for the common bus mode operation (Interlocutory application for urgent hearing and interim reliefs)
9.	280/MP/2019	ECL	Reference from the Hon'ble High Court of Calcutta under Article 226 of Constitution of India in Writ Petition No. 17044 of 2015 Eastern Coalfields Limited & Anr. V/s Eastern Regional Power Committee and Others.
10.	275/MP/2019	AP(M)L	Petition pursuant to the directions of the Hon'ble Supreme Court vide order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b) of the Act.
11.	250/MP/2019	GUVNL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for recall of the order dated 12.4.2019 in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements {two} dated 5.12.2018.
12.	124/MP/2019	SPL	Petition pursuant to Judgment of the Appellate Tribunal for Electricity dated 6.3.2019 in Appeal No. 149 of 2017 and under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for awarding of Carrying Cost on the compensation payable for allowed 'Change in Law' events.
13.	71/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation and restoration of project economics due to unprecedented, unforeseen and uncontrollable depreciation of the INR vis a-vis USD pursuant to Appellate Tribunal for Electricity's Judgment dated 18.1.2019 in Appeal No. 202 of 2016.

By Order of the Commission
Sd/-
(T.D.Pant)
Dy.Chief (Legal)
13.12.2019